

(2012) 06 SHI CK 0159
In the High Court Of Himachal Pradesh
Case No : CWP No. 4014 of 2012-B

Krishna Devi Sharma

APPELLANT

Vs

The State of H.P., The Director of Elementary Education,
Education Department, HP Govt. Shimla, Deputy Director of
elementary Education, Education Department, HP Govt. Distt.
Kangra at Dharamshala, HP and The Head Master, Govt. High
School, Bhanala, PO Shahpur, Tehsil Shahpur, Distt. Kangra

RESPONDENT

Date of Decision : 12-06-2012

Acts Referred:

Citation : (2012) 06 SHI CK 0159

Hon'ble Judges : Kurian Joseph, C.J.; Dharam Chand Chaudhary, J

Bench : Division Bench

Advocate : S.C. Awasthi, for the Appellant; Ankush Dass Sood, Addl. AG and Mr. J.K. Verma, Dy. Advocate General, for the Respondent

Judgement

Justice Kurian Joseph, C.J.—This issue pertaining to the vacation salary to contract teachers is squarely covered by the judgment of this Court rendered in CWP No. 415 of 2000, titled as Baldev Singh and others vs. State of Himachal Pradesh and others and the judgment has become final. Therefore, this writ petition is disposed of directing the respondents to release the due and admissible vacation salary, during the entire service period, to the petitioner in case the same has not been granted so far, within a period of four months from the date of production of a copy of this judgment along with a copy of the writ petition and the copy of the judgment, referred to above. If the amounts are not disbursed as above, the petitioner will be entitled to interest @ 10% and the officers responsible for the delay shall be personally liable for the same. The writ petition is disposed of, so also the pending applications, if any.